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CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK

O. A. NO. 260/00104 OF 2015  
Cuttack this the 2<sup>nd</sup> day of March, 2015

**CORAM**  
**HON'BLE MR. A.K. PATNAIK, MEMBER (J)**

Sri Prasanta Kumar Mohanta,  
aged about 21 years,  
S/o. Late Antaryami Mohanta,  
Of Vill./P.O. Dhanpur,  
P.S. Betanati, Dist-Mayurbhanj.

...Applicant  
(Advocates: Mr. S.K. Ojha)

VERSUS

Union of India Represented through

1. Director General,  
Department of Posts,  
Government of India, Dak Bhawan,  
New Delhi.
2. Chief Post Master General (CPMG),  
Odisha Circle,  
Bhubaneswar-751001,
3. Superintendent of Post Offices,  
Mayurbhanj Division,  
At/PO-Baripada,  
Dist-Mayurbhanja-757001
4. Inspector of Posts,  
Baripada East Sub-Division,  
Baripada, Dist-Mayurbhanja-757001

... Respondents

(Advocate: Mr. D.K. Behera)

**ORDER (ORAL)**

**A.K.PATNAIK, MEMBER (J):**

Heard Mr. S.K. Ojha, Learned Counsel appearing for the Applicant and Mr. D.K. Behera, Ld. ACGSC appearing for the Respondent, on whom a copy of this O.A. has already been served, and perused the materials placed on record.

*(Signature)*

2. This O.A. has been filed under Section 19 of the Administrative Tribunals Act, 1985 by the applicant for non-consideration of his case for compassionate appointment. The applicant has alleged that though the subsequent cases so forwarded by Respondent No.4 have already received consideration and the persons have already got appointment in the department but his case has not yet been considered notwithstanding the fact that Respondent No.4 has forwarded it for consideration by Respondent No.3 vide letter dated 16.07.2014 (Annexure-A/3). Mr. Ojha submitted that though on earlier occasion the case of the applicant was forwarded on 29.04.2014 (Annexure-A/2) and subsequently Respondent No.4 has made several communications with Respondent No.3 vide letter dated 16.07.2014 and 30.09.2014 (Annexure-A/4) but till date the case of the applicant has not been considered. Mr. Ojha further submitted that the grievance of the applicant will more or less be redressed if a direction is issued to Respondent No.3 to consider the recommendation made by Respondent No.4 on several times and extend the benefit of compassionate appointment to the applicant as extended to other persons whose cases were recommended later than the case of the applicant.

3. I am satisfied with the submissions made by Mr. Ojha and accordingly, instead of keeping the matter pending, I hereby direct the Respondent No.3 to consider the recommendation made by Respondent No.4 and take steps to put up the case of the applicant before the competent/appropriate authorities for consideration for compassionate appointment as per the prevailing Rules and after such consideration is made by the competent / appropriate

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authorities communicate the result thereof to the applicant by way of a well reasoned order within a period of 60 days from the date of communication of this order.

4. As prayed for by Mr. S.K. Ojha, Learned Counsel for the Applicant copy of this order along with paper books be transmitted to Respondent Nos.3 & 4 by Speed Post at the cost of the applicant, for which Mr. Ojha, undertakes to file the postal requisites by 04.03.2015.



(A.K.PATNAIK)  
MEMBER(J)

K.B.